DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 01/13 of NC-VI held on 12.04.2012.

Meeting No. 01/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 12.04.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. S.K.Jain	D.O	DIPP
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 36 & 37 held on 22.3.2012 and 29.3.2012 respectively were sent by e mail to all members of the committee were confirmed by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	01 Case No.:12/27/85-ALC3/2011	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00156/AM12/	RLA File :34/24/040/00148/AM12/	Lic.No/Date:3410031975 19.10.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Deptt. of C&PC vide their O.M No.46011/68/2009/PCII dated28.2.2012and after discussion with technical members present in the meeting decided to defer the case and directed to call for the following information from the firm as under i. whether one box contains 212 Brushes of different sizes or 424 Brushes.			

2	02 Case No.:8/27/85-ALC3/2011	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00152/AM12/	RLA File :07/24/040/00234/AM12/	Lic.No/Date:0710084043 17.11.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the DIPP (TSW) letter dated 12.4.2012 and directed to call for following information from the firm ;- “Detailed calculation/ basis for the requirement of 1.25 Sq. Mtrs of polyester fabric / Mesh for one chair supported by sizes of chair seat / back etc. for which polyester fabric / Mesh is required’.			

3	02 Case No.:10/31/85-ALC3/2011	Party Name:RAGHAV EXPORT	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00186/AM12/	RLA File :30/24/040/00051/AM12/	Lic.No/Date:3010081930 21.12.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Textile commissioner and directed to refer the case to MSME for their comments . The case may be placed before the committee on receipt of comments.			
4	04 Case No.:1/21/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00103/AM12/	RLA File :31/83/040/00122/AM12/	Lic.No/Date:3110050451 20.09.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. . The committee noted the MFPI’s letter dated 12.4.2012 and directed to call for following information from the firm 1.Technical characteristics of export products and its composition.			

2.Technical characteristics and composition of all the raw materials, whether indigenous or imported , consumed for the manufacture of finished products.

3. Detailed process of manufacturer along with material balancing at each stage.

4. Wastage claimed , if any , with justification.

5. Quantity of different raw material consume (imported or indigenous) and corresponding quantity of resultant product duly certified by Chartered Accountant for the last three years.

6. Quantity and value of export of Plumpy Syrup / Plumpy Nuts for the last three years duly certified by Chartered Accountant.

5	05 Case No.:2/21/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00104/AM12/	RLA File :31/83/040/00121/AM12/	Lic.No/Date:3110050506 22.09.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			

The case was considered by the committee as per agenda. The committee noted the MFPI's letter dated 12.4.2012 and directed to call for following information from the firm

1.Technical characteristics of export products and its composition.

2.Technical characteristics and composition of all the raw materials, whether indigenous or imported , consumed for the manufacture of finished products.

3. Detailed process of manufacturer along with material balancing at each stage.

4. Wastage claimed , if any , with justification.

5. Quantity of different raw material consume (imported or indigenous) and corresponding quantity of resultant product duly certified by Chartered Accountant for the last three years.

6. Quantity and value of export of Plumpy Syrup / Plumpy Nuts for the last three years duly certified by Chartered Accountant.

6	06 Case No.:18/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00140/AM12/	RLA File :31/83/040/00166/AM12/	Lic.No/Date:3110051583 22.11.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			

	The case was considered by the committee as per agenda. The committee noted the MFPI's letter dated 12.4.2012 and directed to call for following information from the firm 1.Technical characteristics of export products and its composition. 2.Technical characteristics and composition of all the raw materials, whether indigenous or imported , consumed for the manufacture of finished products. 3. Detailed process of manufacturer along with material balancing at each stage. 4. Wastage claimed , if any , with justification. 5. Quantity of different raw material consume (imported or indigenous) and corresponding quantity of resultant product duly certified by Chartered Accountant for the last three years. 6. Quantity and value of export of Plumpy Syrup / Plumpy Nuts for the last three years duly certified by Chartered Accountant.

7	07 Case No.:1/23/85-ALC3/2011	Party Name:YKK INDIA PVT.LTD.	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as information called for from the firm is awaited. The firm may be reminded to furnish the requisite information at the earliest and case may be placed before the committee on receipt of the information from the firm.			

8	08 Case No.:2/4/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00002/AM12/	RLA File :30/24/040/00060/AM11/	Lic.No/Date:3010072701 04.02.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as firm has not furnished the requisite information called for despite of several reminder issued by this office and MSME. The committee directed to issue final reminder to the firm and case may be placed before the committee on receipt of information or after fifteen days of issue of final reminder.			

9	09 Case No.:3/5/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00021/AM12/	RLA File :30/24/040/00008/AM12/	Lic.No/Date:3010074615 28.04.2011	Deferred
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as firm has not furnished the requisite information called for despite of several reminder issued by this office and MSME. The committee directed to issue final reminder to the firm and case may be placed before the committee on receipt of information or after fifteen days of issue of final reminder.			

10	10 Case No.:20/13/85-ALC3/2011	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00079/AM12/	RLA File :02/24/040/00053/AM12/	Lic.No/Date:0210160714 20.06.2011	closed
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee has noted that MSME (chemical division) vide their letter no 23/3/2012\chem/144 dated26.3.2012 has informed that firm vide their letter dated 13.3.2012 has applied to RA Calcutta for cancellation of aforesaid licence. Accordingly committee decided to withdraw the case and RA concerned may be intimated that this case may be treated as closed			

11	11 Case No.:15/29/85-ALC3/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00172/AM12/	RLA File :03/94/040/00788/AM12/	Lic.No/Date:0310674938 05.01.2012	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by DIPP (TSW) vide their letter dated 12.4.2012. As per DIPP comments committee decided to approve the norms with 5% wastage as under:-			

Export Item	Qty.	Import Item	Qty.
Vertical Upright Horizontal Beams, Bracing & Base Plates	2857.00 MT	Relevant Hot Rolled Steel Coils of thickness 1.5 mm to 3.5 mm.	1.05 kgs / kg

RA may take consequential action as per policy / procedure

12	12 Case No.:1/1/85-ALC3/2012	Party Name: INDIAN HAIR INDUSTRIES PVT LTD	Meet No/Date:1/85-ALC3/2012 12.04.2012	Status:
	HQ File :01/85/050/00220/AM12/	RLA File :26/21/040/00009/AM12/	Lic.No/Date:2610011023 02.03.2012	Approved
	Fixation of adhoc norms under par 4.7 of HBP, Vo.I			

The case was considered by the committee as per agenda. The committee decide to approve the case as per the earlier decision taken by the Norms committee meeting No 33/12 dated 23.2.2012 (case No 580) With 5% wastage as under :-

Export Item	Qty.	Import Item	Qty.
Human Hair Processed	2850.00 kg	Human Hair Unprocessed with 5% impurities	2992.50 kg(including 5% wastage)

RA may take consequential action as per policy / procedure

13	13	Party Name:FOODS FATS & FERTILIZERS LTD	Meet No/Date:1/85-ALC3/2012	Status:

			12.04.2012	Approved
	HQ File :01/85/162/315/AM06	Request for correction/amendment in technical description of one import item of SION E-125 for export of Shea Stearine.		
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Food and public Distribution (Directorate of Vanaspati , Vegetable Oils & Fats) O.M No. 12/1/2012-Exp dated 27.3.2012. The committee as per written comments decided to amend the technical description of existing import item Tonsil Bleaching Earth as “Activated Bleaching Earth” by removing the brand name of the company “Tonsil” in existing SION E-125 for export Item Shea Stearine			

Committee recommended for issue of Public Notice for modification of the existing SION E--125